

BEFORE THE HONOURABLE NATIONAL COMPANY LAW  
TRIBUNAL, KOCHI BENCH

TIBA No.34/KOB/2019

In the matter of

Wittur Elevator Components India Pvt.Ltd                      Operational Creditor

And

Axiomata Elevators Pvt.Ltd                                      Corporate Debtor

**List of Creditors filed by Sathiq Buhari, IRP under Regulation 13(1) & (2)  
(d) of IBBI (Insolvency Resolution Process for Corporate Persons)  
Regulations, 2016**

In compliance with Regulation 13(1) & (2) (d) of IBBI (Insolvency Resolution  
Process for Corporate Persons) Regulations,2016 a List of creditors along with  
amount claimed and claims admitted are enclosed herewith at Annexure –A.

Interim Resolution Professional

Place; Thiruvananthapurm

Sathiq Buhari

Date;- 16/12/2019

Reg No. IBBI/IPA-001/IP-P00758/2017-2018/11307

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Corporate Debtor

**Annexure-A**

**List of Creditors of Corporate Debtor as on 26/11/2019 (date of commencement of CIRP)**

S N o.	Name of Creditor	Address	Amount Claimed in Rs.	Amount admitted in Rs.	Interest if any
1	Wittur Elevator Components India Pvt.Ltd <b>(Operational Creditor)</b>	No.3 & 4, Adjacent to SIPCOT,Pondur Village, Sreiperumbadur,Kanchipuram District-402105, Tamilnadu	7231190/ (seventy two lakhs thirty one thousand one hundred and ninety one)	3883488 / (Thirty Eight lakhs eighty three thousand four hundred and eighty eight )	Rs.2194 996/ (Twenty one lakhs ninety four thousan d nine hundred and ninety six)

A total Claim amount of **Rs.6078484** (Sixty lakhs seventy eight thousand four hundred and eighty four only) is admitted (Rs.3883488+Rs.2194996) on verification.

Interim Resolution Professional  
Sathiq Buhari

Place; Thiruvananthapurm

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